

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148, SECTOR 17-C, CHANDIGARH-160017

DIVISION BENCH
COURT NO.1

Application No.
ST/ MISC/60494,60496,60505,60498,60497,60488,60493,60394,
60500,60489,60501,60402,60407/2018

Appeal No. ST/779/2010, ST/325/2011, E/2739/2012,
ST/57097/2013, ST/55163/2014, ST/50276/2015,
ST/50981/2015, ST/79/2016, E/60556/2016, E/60933/2017,
ST/60270/2018, ST/61134/2018, ST/61174/2018

[Arising out of the Order-in-Appeal No. 26/ST/STAY/CHD-II/2010 dated 03.03.2010 passed by the CCE (Appeals), Chandigarh-I, Arising out of the Order-in-Appeal No. 163/ST/APPEAL/CHD-I/2010 dated 02.11.2010 passed by the CCE (Appeals), Chandigarh, Arising out of the Order-in-Appeal No. 208/BK/GGN/2012 dated 30.04.2012 passed by the CCE (Appeals), Delhi-III, Arising out of the Order-in-Appeal No. 45/ST/APPL/CHD-II/2013 dated 23.01.2013 passed by the CCE (Appeals), Chandigarh-II, Arising out of the Order-in-Appeal No. JAL-EXCUS-000-APP-068-14-15 dated 03.06.2014 passed by the CCE (Appeals), Chandigarh-II, Arising out of the Order-in-Appeal No. LUD-EXCUS-000-APP-229-14-15 dated 08.10.2014 passed by the CCE (Appeals), Chandigarh-I, Arising out of the Order-in-Appeal No. JAL-EXCUS-000-APP-179-14-15 dated 07.11.2014 passed by the CCE (Appeals), Chandigarh-II, Arising out of the Order-in-Appeal No. 44-47/SG/ST/DL-IV/2015-16 dated 29.09.2015 passed by the CCE (Appeals), Delhi, Arising out of the Order-in-Appeal No. 223/CE/APPEAL-II/DELHI/2016 dated 11.08.2016 passed by the CCE (Appeals), Delhi, Arising out of the Order-in-Appeal No. 321/CE/APPEAL-II/DELHI/2016 dated 14.12.2016 passed by the CCE (Appeals), Faridbad-I, Arising out of the Order-in-Appeal No. 228-ST-CGST-APPEAL-GURUGRAM-SG-2017 dated 15.12.2017 passed by the CCE (Appeals), Faridabad-I, Arising out of the Order-in-Appeal No. LUD-EXCUS-001-APP-682-18 dated 16.03.2018 passed by the CCE (Appeals), Ludhiana, Arising out of the Order-in-Appeal No. LUD-EXCUS-001-APP-486-18 dated 28.02.2018 passed by the CCE (Appeals), Ludhiana]

Date of Hearing/Decision: 06.09.2018

For Approval & signature:

Hon'ble Mr. Ashok Jindal, Member (Judicial)
Hon'ble Mr. Bijay Kumar, Member (Technical)

CCE, Chandigarh
CCE, Chandigarh
CCE, Delhi-III
CCE, Chandigarh-II
CCE, Chandigarh-II

CCE, Ludhiana
CCE, Chandigarh-II
CCE, Delhi-IV
CCE, Faridabad-I
CCE, Delhi-IV
CCE, Faridabad-I
CCE, Ludhiana
CCE, Ludhiana

Appellants

Vs.

Heaven Vision
Senior Post Master
Shri. Rakesh Sharma
The District Commander
Municipal Corporation
Punjab Roadways
Nectar Life Sciences
Google India Pvt. Ltd.
Astron Polymers Pvt. Ltd.
Ms Sietz Technologies India Pvt. Ltd.
Gupta Hospitality Services Pvt. Ltd.
Ms. Jatinder Singh and Co Owners
Ms. Ganpati Traders

Respondents

Appearance

Shri. Harvinder Singh, AR- for the appellant
None- for the respondent

CORAM: **Hon'ble Mr. Ashok Jindal, Member (Judicial)**
Hon'ble Mr. Bijay Kumar, Member (Technical)

FINAL ORDER NO: 62871-62883/2018

Per Ashok Jindal:

The Revenue has filed applications for withdrawal of the appeals under Litigation Policy 2018, as the amount involved in dispute is less than Rs. 20 lac.

2. Heard the Id. AR

3. Considering the fact that in all the appeals the amount involved in dispute is less than Rs. 20 Lac therefore, we allow the applications for withdrawal of the appeals under Litigation Policy 2018.

4. As amount involved is less than Rs. 20 lac in all the appeals, therefore, the appeals are dismissed as withdrawn.

(Dictated and pronounced in the open court)

Bijay Kumar
Member (Technical)

Ashok Jindal
Member (Judicial)

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